



नई दिल्ली
NEW DELHI

Petition No. 01/SM/2021

कोरम/ Coram:

श्री पी. के. पुजारी, अध्यक्ष/ Shri P. K. Pujari, Chairperson

श्री आई. एस. झा, सदस्य/ Shri. I.S. Jha, Member

श्री अरुण गोयल, सदस्य/ Shri. Arun Goyal, Member

श्री प्रवास कुमार सिंह, सदस्य/ Shri Pravas Kumar Singh, Member

दिनांक/ Date: 31st of March , 2021

IN THE MATTER OF:

Calculation of Average Power Purchase Cost (APPC) rate at the national level

ORDER

The Central Electricity Regulatory Commission, in discharge of its responsibilities under the Electricity Act, 2003 (in short, 'the Act') has notified the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Third Amendment) Regulations, 2015, and the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Second Amendment) Regulations, 2015 to provide inter alia for the Framework on Forecasting, Scheduling and Imbalance handling for Variable Renewable Energy Sources (Wind and Solar).

2. The above amendments to the respective Regulations apply to wind and solar generating stations that are regional entities. These generators are paid by their respective beneficiaries as per schedule, and deviation from schedule is settled at a 'Fixed Rate'. 'Fixed Rate' has been defined as the PPA rate of generators as determined under Section 62 of the Act or adopted under section 63 of the Act. The relevant provision of the Central Electricity Regulatory Commission (Deviation

Settlement Mechanism and related matters) Regulations, 2014 in this context (Regulation 5, clause 1, sub-clause v) is extracted below:

“... Where the Fixed Rate is the PPA rate as determined by the Commission under section 62 of the Act or adopted by the Commission under section 63 of the Act. In case of multiple PPAs, the weighted average of the PPA rates shall be taken as the Fixed Rate. ...”

3. However, in respect of the generators not covered under Section 62 or Section 63 of the Act, Average Power Purchase Cost (APPC) rate at National level is considered as the Fixed Rate for deviation settlement. The relevant provision of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (Regulation 5, clause 1, sub-clause v) is extracted below:

“...Fixed Rate for Open Access participants selling power which is not accounted for RPO compliance of the buyer, and the captive wind or solar plants shall be the Average Power Purchase Cost (APPC) rate at the National level, as may be determined by the Commission from time to time through a separate order. A copy of the order shall be endorsed to all RPCs.”

This implies that for wind or solar generators that are regional entities and selling power under open access, which is not accounted for RPO compliance of obligated entities, and for captive power plants where PPAs do not exist, settlement shall be done at APPC determined at the national level. In pursuance of this provision, the Commission is required to determine the national level APPC.

4. The Commission notified Order dated 25.1.2016 for ‘Determination of Average Power Purchase Cost (APPC) at the national level’ (Petition No. 15/SM/2015) and determined the National APPC as Rs 3.40/ kWh that was applicable during the remaining months of FY 2015-16, as well as for FY 2016-17, for the purpose of deviation settlement in respect of open access and captive wind and solar generators that are regional entities.

5. Subsequently, the Commission notified Order dated 31.8.2017 for ‘Determination of Average Power Purchase Cost (APPC) at the national level’ (Petition No. 11/SM/2017) and determined the National APPC as Rs 3.48/ kWh that was applicable during FY 2017-18 and until further orders, for the purpose of deviation settlement in respect of the open access and captive wind and solar generators that are regional entities.

6. Further, the Commission notified Order dated 21.6.2018 for ‘Determination of Average Power Purchase Cost (APPC) at the national level’ (Petition No. 4/SM/2018)

and determined the National APPC as Rs 3.53/ kWh that was applicable during FY 2018-19 and until further orders, for the purpose of deviation settlement in respect of the open access and captive wind and solar generators that are regional entities.

7. Later, the Commission notified Order dated 6.6.2019 for 'Determination of Average Power Purchase Cost (APPC) at the national level' (Petition No. 5/SM/2019) and determined the National APPC as Rs 3.60/ kWh that was applicable during FY 2019-20 and until further orders, for the purpose of deviation settlement in respect of the open access and captive wind and solar generators that are regional entities.

8. In this context, it would be pertinent to mention that Regulation 5(c) of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (hereinafter referred to as "CERC REC Regulations, 2010") defines Average Power Purchase Cost (APPC) as follows:

"for the purpose of these regulations 'Pooled Cost of Purchase' means the weighted average pooled price at which the distribution licensee has purchased the electricity including cost of self generation, if any, in the previous year from all the energy suppliers long-term and short-term, but excluding those based on renewable energy sources, as the case may be."

9. Accordingly, APPC at the national level for FY 2021-22 is to be determined by computing the average of APPC of all States and Union Territories, weighted by volume of conventional power purchased by the respective State/UT.

10. Data for approved power purchase cost and volume of power for FY 2020-21 have been extracted from the respective Tariff Orders for FY 2021 issued by SERCs. Data used for calculation of APPC in respect of all States and UTs are given in the **Annexure** to this Order.

11. The total cost of power purchase considered for computation of APPC excludes cost of generation or procurement from renewable energy sources and transmission charges. Exclusion of cost of generation or procurement from renewable sources is in alignment with the objective of determining APPC, which is to ascertain the average cost of power from conventional sources of electricity. Furthermore, with a view to ascertaining energy costs only, transmission charges are excluded from these calculations.

12. The Commission issued a Public Notice on 19.02.2021 along with the proposal for "Calculation of Average Power Purchase Cost (APPC) rate at the national level

applicable for FY 2021-22” and invited comments/ suggestions/ objections from the stakeholders.

13. In response to this public notice, written comments/ suggestions were received from the following stakeholders:

- a) Karnataka Electricity Regulatory Commission (KERC)
- b) Power Company of Karnataka Limited (PCKL)
- c) Anushka Garg – Data Analytics Professional

14. The Commission has considered the comments/ suggestions/ objections of the stakeholders and the analyses/ decisions of the Commission thereon are presented in the following paragraphs.

COMMENTS/ SUGGESTIONS/ OBJECTIONS RECEIVED AND THE COMMISSION'S DECISIONS THERON

Stakeholders Comment

15. PCKL has requested to consider determination of National APPC based on the actual basis instead of approved cost of power purchase. Further, PCKL has requested to consider tariff obtained through competitive bidding in respect of wind and solar power projects or rate determined under generic tariff by CERC whichever is lower.

Analysis and Decision

16. The Commission reiterates that the approved purchase cost and volume of power for 2020-21 as approved by SERCs in their respective 2020-21 tariff orders, have been considered. This approach has been followed as trued-up data for FY 2020-21 is not available in the tariff orders issued by majority of States till date. The Commission has followed the same methodology as in its earlier orders on determination of APPC at National level. As such, the Commission has decided to continue with the same approach of determining APPC at National level for uniformity and consistency.

17. Further, on the suggestion of considering the rates obtained through competitive bidding in respect of solar and wind power projects instead of generic tariff, it would be pertinent to mention that the generic tariff or the competitive bidding tariff is not required in this exercise as the procurement cost of RE sources are

obtained based on the cost of RE procurement approved in the Tariff orders issued by the respective State Electricity Regulatory Commissions.

Stakeholders Comment

18. KERC has suggested to consider the RE purchase cost as specified in the KERC Tariff Order dated 04-11-2020.

Analysis and Decision

19. As per the suggestion of KERC to consider the RE purchase cost as specified in the Tariff Order dated 04-11-2020, the table for State-wise power procurement for FY 2020-21 has been updated.

Stakeholders Comment

20. Ms. Anushka Garg, Data Analytics Professional, has suggested to consider the APPC methodology specified by TNERC for the State of Tamil Nadu based on the pooled cost of power purchase order issued by TNERC.

Analysis and Decision

21. The Commission has been following over the last four years the definition of APPC as in the CERC REC Regulations, 2010 and has decided to continue the same approach for the sake of uniformity and consistency.

Stakeholders Comment

22. Ms. Anushka Garg has suggested to consider the net power purchase volume and its cost for the state of Chhattisgarh.

Analysis and Decision

23. This suggestion has been accepted as it is consistent with the principle followed by the Commission for other States and accordingly the net power purchase volume and its cost for the state of Chhattisgarh have been updated.

Stakeholders Comment

24. Ms. Anushka Garg has submitted that for the state of Uttar Pradesh the data for SHP from State and Central Generating Stations as well as bagasse co-generation sources has been inadvertently missed while calculating the renewables component.

Analysis and Decision

25. The Commission has noted the suggestion and updated the number in line with the APPC mentioned in the Tariff Order as per the methodology of the Commission by excluding the renewable energy generation for the State of Uttar Pradesh.

Stakeholders Comment

26. Ms. Anushka Garg has submitted that for the State of Uttarakhand, the data for SHP (small hydro projects) from State generating stations has been inadvertently missed while calculating the renewables component.

Analysis and Decision

27. The Commission has noted the suggestion and suitably incorporated the data for SHP from State generating stations for the State of Uttarakhand.

Stakeholders Comment

28. Ms. Anushka Garg has requested to provide details of relevant order and date of issuance for the State of Maharashtra.

Analysis and Decision

29. The relevant tariff Order number and its date of issuance have been provided in Table-II of the Annexure.

30. After addressing the stakeholders' comments and based on the tariff orders issued by the SERCs/JERCs for FY 2020-21, the APPC at the National level has been worked out as **Rs. 3.85/kWh** (Table-I of the Annexure). This APPC shall be applicable during FY 2021-22 or until further orders for the purpose of deviation settlement in respect of the open access and captive wind and solar generators fulfilling the requirement of regional entities, in terms of the provisions of sub-clause (v) of clause (1) of Regulation 5 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014.

31. The petition is disposed of in terms of the above.

Sd/-
[Pravas Kumar Singh]
MEMBER

Sd/-
[Arun Goyal]
MEMBER

Sd/-
[Indu Shekhar Jha]
MEMBER

Sd/-
[P.K. Pujari]
CHAIRPERSON

New Delhi, 31.03.2021

DETERMINATION OF APPC AT THE NATIONAL LEVEL

1. Regulation 5(c) of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 defines Average Power Purchase Cost (APPC) as follows:

“for the purpose of these regulations ‘Pooled Cost of Purchase’ means the weighted average pooled price at which the distribution licensee has purchased the electricity including cost of self generation, if any, in the previous year from all the energy suppliers long-term and short-term, but excluding those based on renewable energy sources, as the case may be.”

2. Thus, Average Power Purchase Cost (APPC) at the national level has been obtained by computing the average of APPC of all States and Union Territories, weighted by volume of conventional power purchased by the respective State/UT.
3. Data for approved purchase cost and volume of power for FY 2020-21 was obtained from the respective FY 2020-21 Tariff Orders of the States/UTs. Links to these tariff orders can be found in Table-II below. In case there were separate tariff orders for different utilities, they have been listed separately. Exceptions to this dataset are as follows:
 - a. J & K – The approved figure for the FY 2020-21 from the MYT order for 2nd Control Period FY 2016-17 to FY 2020-21 issued on 7.10.2016 has been used as no new order has been passed by the concerned SERC.
 - b. Rajasthan – In absence of approved figure for FY 2020-21, the figure for FY 2019-20 approved by RERC under its Tariff order for FY 2019-20, issued on 06.02.2020, has been used.
 - c. Arunachal Pradesh – Approved figure from Tariff Order for FY 2018-19 has been considered as the SERC has allowed to continue the Tariff for FY 2018-19, issued through order dated 6th September 2019, till further orders.
 - d. West Bengal – For WBSEDCL and CESC, the figures for the FY 2017-18 approved in the Tariff Orders of FY 2017-18 have been considered as no new order has been issued by the SERC.
 - e. Tamil Nadu – As SERC has not issued any new order subsequent to the Tariff Order for FY 2018-19 (published on 11th August 2017), the approved figure for FY 2018-19 has been used.

f. Telangana – As TSERC vide order dated 20.03.2020 extended the applicability of tariff issued for FY 2018-19 to FY 2020-21 also, the approved figure for FY 2018-19 has been used.

g. Jharkhand - For SAIL Bokaro, for FY 2020-21, JSERC has directed to continue with the tariff applicable for FY 2019-20. As ARR for FY 2020-21 is not approved, the ARR for FY 2019-20 has been considered for this exercise. The power purchase quantum and cost have been considered from the aforesaid Orders as they are the latest available data.

4. In case of multiple utilities operating in a State, average of power purchase cost weighted by power quantum of respective utilities was computed to derive APPC for the entire State.

Illustration:

$X_i, X_{ii}, X_{iii}, \dots, X_n$ denoting average per unit power purchase cost for respective utilities in a State (excluding cost of renewables).

$Q_i, Q_{ii}, Q_{iii}, \dots, Q_n$ denoting power quantum purchased (excluding renewable power).

Then,

$$APPC(\text{State}) = (\sum_{n=1}^n X_n Q_n) / \sum_{n=1}^n Q_n$$

5. The total cost of power purchase considered excludes cost of generation or procurement from renewable energy sources. In orders where renewable energy cost and quantum has been mentioned in total power purchase summary, it has been subtracted from the totals to obtain values corresponding to conventional sources.

$$\text{Power Quantum}_{(\text{Conventional Sources})} = \text{Power Quantum}_{(\text{Total})} - \text{Power Quantum}_{(\text{Renewable Sources})}$$

$$\text{Purchase Cost}_{(\text{Conventional Sources})} = \text{Purchase Cost}_{(\text{Total})} - \text{Purchase Cost}_{(\text{Renewable Sources})}$$

6. Furthermore, with a view to consider energy costs only, transmission charges have been excluded from these calculations.
7. Thus, if $APPC_1, APPC_2, \dots, APPC_N$ are State level APPCs, and Q_1, Q_2, \dots, Q_N are volumes of non-RE power procured by the States respectively, then, APPC at the national level is computed as follows:

$$APPC_{(\text{national})} = (\sum_{i=1}^N APPC_i Q_i) / \sum_{i=1}^N Q_i$$

8. Data for each State is given in Table- I. Table – II gives links to the respective tariff orders from which the data was extracted.

Table –I: State-wise Power procurement Volume, Cost, Average Cost per Unit for FY 2020-21

Table I: State-wise Power procurement Volume/Cost / Average Cost per Unit for FY 2020-21				
S No.	State (linked Sheet)	Volume of Power procured from Non-RE Sources (Estimated)	Cost of Power procured from Non-RE Sources	Average Cost of Non RE Power
		"X"	"Y"	"Y*10/X"
		(MUs)	(INR Crores)	(INR/Unit)
1	Andaman & Nicobar Islands	295.60	545.44	18.45
2	Andhra Pradesh	54509.60	25670.40	4.71
3	Arunachal Pradesh #	429.94	147.60	3.43
4	Assam	9323.19	4789.79	5.14
5	Bihar	29357.83	12500.41	4.26
6	Chandigarh	1705.85	586.78	3.44
7	Chhattisgarh	26525.93	8148.42	3.07
8	Dadra & Nagar Haveli	5514.82	2121.40	3.85
9	Daman & Diu	2465.75	977.46	3.96
10	Delhi	29099.83	11967.54	4.11
11	Goa	4279.62	1211.62	2.83
12	Gujarat	100333.50	36854.49	3.67
13	Haryana	60026.27	23932.88	3.99
14	Himachal Pradesh	9045.29	2325.93	2.57
15	Jammu & Kashmir *	14014.00	3887.00	2.77
16	Jharkhand \$	15425.94	6233.10	4.04
17	Karnataka	54106.07	23707.57	4.38
18	Kerala	27095.77	7766.85	2.87
19	Lakshadweep	58.87	94.97	16.13
20	Madhya Pradesh	62512.20	21450.40	3.43
21	Maharashtra	136234.02	54501.06	4.00
22	Manipur	2627.05	956.36	3.64
23	Meghalaya	2083.86	642.47	3.08
24	Mizoram	654.26	292.80	4.48
25	Nagaland	779.76	317.49	4.07
26	Odisha	26781.96	6589.24	2.46
27	Puducherry	3179.94	1294.42	4.07
28	Punjab	50883.00	18548.46	3.65
29	Rajasthan **	67456.00	26595.00	3.94
30	Sikkim	577.08	234.58	4.06
31	Tamil Nadu ^	95370.33	35545.48	3.73
32	Telangana ^^	52431.61	20570.73	3.92
33	Tripura	2627.05	956.36	3.64
34	Uttar Pradesh	96991.56	43166.87	4.45
35	Uttarakhand	13383.93	4650.64	3.47
36	West Bengal ##	60400.40	21427.81	3.55
	ALL INDIA	1118588	431210	3.85

Table – II- Links of Tariff Order referred for obtaining State wise data related for power purchase quantum and cost for the calculation of State APPC

Sr. No.	State	Discoms	Link
1	A & N Islands		http://jercuts.gov.in/writereaddata/UploadFile/Tariff%20Order%20ED%20Andaman%20FY%202020-21_1232.pdf
2	Andhra Pradesh	APEPDCL APSPDCL	http://aperc.gov.in/admin/upload/RSTOrderFY202021.pdf
3	Arunachal Pradesh #		http://www.apserc.nic.in/pdf/tariff_order_for_licencees/Tariff_Order_FY_2018-19_DOP,%20AP.pdf
4	Assam		http://aerc.nic.in/TariffOrder-APDCL-2020-21.pdf
5	Bihar	SBPDCL NBPDC	https://berc.co.in/orders/tariff/distribution/sbpdcl/2216-tariff-order-of-nbpdcl-for-fy-2019-22
6	Chandigarh	EWEDC	http://chdengineering.gov.in/pages/Tariff-Order-FY-2020-21.pdf
7	Chhattisgarh	CSPDCL	http://www.cserc.gov.in/upload/upload_terrif_order/04-07-2020_1593859601.pdf
8	Dadra & Nagar Haveli		http://jercuts.gov.in/writereaddata/UploadFile/Tariff%20Order%20DNHPDCL%202020-21_1030.pdf
9	Daman & Diu		http://jercuts.gov.in/writereaddata/UploadFile/Tariff%20Order%20ED%20DD%202020-21_1287.pdf
10	Delhi	TDDPL	http://www.derc.gov.in/sites/default/files/TPDDL%20-%20TARIFF%20ORDER%20FY%202020-21_0.pdf
		BYPL	http://www.derc.gov.in/sites/default/files/BYPL%20-%20TARIFF%20ORDER%20FY%202020-21_1.pdf
		BRPL	http://www.derc.gov.in/sites/default/files/BRPL%20-%20TARIFF%20ORDER%20FY%202020-21_0.pdf
		NDMC	http://www.derc.gov.in/sites/default/files/NDMC%20-%20TARIFF%20ORDER%20FY%202020-21_0.pdf
11	Goa	ED	http://www.jercuts.gov.in/writereaddata/UploadFile/Tariff%20Order%20ED%20Goa%20FY%202020-21_1613.pdf
12	Gujarat	State Discoms	https://www.gercin.org/wp-content/uploads/document/d1cce662-68f1-4e36-a87d-70d21b603b0e.pdf
		Torrent Dahej	https://www.gercin.org/wp-content/uploads/document/2919d685-d422-4564-ba32-aa922e7667c7.pdf
		Torrent Ahmedabad & Surat	https://www.gercin.org/wp-content/uploads/document/a3c4f0b0-9878-4d03-bdcf-c9ed4044816c.pdf
13	Haryana	DHBVNL, & UHBVNL	https://herc.gov.in/WriteReadData/Orders/O20200601.pdf
14	Himachal Pradesh		http://hperc.org/File/28-19.pdf
15	Jammu & Kashmir and Ladakh (UT) *		JKSERC- ARR for 2nd MYT Control Period (October 2016) (Link not working)
16	Jharkhand \$	TSL	http://jserc.org/pdf/tariff_order/tsl2020a.pdf
		JUSCO	http://jserc.org/pdf/tariff_order/jusco2020a.pdf
		SAIL BOKARO	http://jserc.org/pdf/tariff_order/sail_2020.pdf
		JBVNL	http://jserc.org/pdf/tariff_order/jbvnl2020.pdf
		DVC	http://jserc.org/pdf/tariff_order/dvc2020.pdf
17	Karnataka	All Discoms	https://karunadu.karnataka.gov.in/kerc/Tariff%20Order%202020/Orders/BESCOM/11-%20ESCOMS%20ANNEXURE%20-%201%20%20PP%20for%20FY21_create.pdf
18	Kerala		https://www.kseb.in/index.php?option=com_jdownloads&view=download&id=10968:tariff-order-of-kserc-in-the-petition-filed-by-kseb-limited-op-no-15-2018-for-the-approval-of-arr-erc-and-tariff-proposals-for-the-control-period-2018-19-to-2021-22&catid=64&Itemid=676&lang=en
19	Lakshadweep		http://jercuts.gov.in/writereaddata/UploadFile/Tariff%20Order%20LED%202020-21_1605.pdf
20	Madhya Pradesh	All DISCOMs	http://www.mperc.in/Retail%20Supply%20Tariff%20Order%20for%20FY%202020-21.pdf
21	Maharashtra	MSEDCL	MERC Order No. 322 of 2019 dated 30.03.2020
		BEST	MERC Order No. 324 of 2019 dated 30.03.2020
		AEML	MERC Order No. 325 of 2019 dated 30.03.2020
		TPC Distribution	MERC Order No. 326 of 2019 dated 30.03.2020
22	Manipur		https://jerc.mizoram.gov.in/uploads/attachments/7f99e395eede6949d7e6b2e98f13ae70/mspdl-tariff-order-for-fy2020-21.pdf

23	Meghalaya		https://mserc.gov.in/orders/2020-21/DistributionTariff_2020-21.pdf
24	Mizoram		https://jerc.mizoram.gov.in/uploads/attachments/92d86db9bbefe9144ccc21e4aaea115c/ped-tariff-order-fy-2020-21correction-16-june-2020.pdf
25	Nagaland		http://www.nerc.org.in/images/doc/Tariff%20Order%20for%20FY%202020-21,%20Review%20for%20FY%202019-20%20and%20ARR%20for%20FY%202020-21%20to%202024-25.pdf
26	Orissa		http://www.orierc.org/FY-2020-21/GRIDCO%20%20Tariff%20%20Order%20%20FY%202020-21.pdf
27	Puducherry		http://jercuts.gov.in/writereaddata/UploadFile/Tariff%20Order%20ED%20Puducherry%202020-21_1864.pdf
28	Punjab		https://docs.pspcl.in/docs/sesalesto20200903151017415.pdf
29	Rajasthan **		https://jerc.rajasthan.gov.in/jerc-user-files/tariff-orders
30	Sikkim		http://www.sserc.in/sites/default/files/TARIFF%20ORDER%20-%202020-21%20%20WEBSITE_compressed_1.pdf
31	Tamil Nadu ^		http://www.tnecr.gov.in/orders/Tariff%20Order%202009/2017/TariffOrder/TANGEDCO-11-08-2017.pdf
32	Telangana ^^	NPDCCL	https://tssouthernpower.com/ShowProperty/CP_CM_REPO/Pages/Tariffs%20and%20Regulations/Current%20Year%20Orders/Surcharge%20%20Additional%20Surcharge%20for%20FY%202020-21
		SPDCCL	https://tserc.gov.in/file_upload/uploads/Tariff%20Orders/Current%20Year%20Orders/2018-19/RSTFY2018-19.pdf
33	Tripura		https://terc.tripura.gov.in/sites/default/files/Tariff%20Order%20-%20FY%202020-21%20Clean%20Mode-converted%20%281%29-converted_0.pdf
34	Uttar Pradesh	State Discoms	https://www.uperc.org/App_File/TariffOrderUPStateDiscomsDigitallySigned-pdf11112020121317PM.pdf
		NPCL	https://www.uperc.org/App_File/NPCLOrderDigitallySigned-pdf1125202040021PM.pdf
35	Uttarakhand	UPCL	http://uerc.gov.in/Tariff_Orders_of_FY_2020-21/Final%20Tariff%20Order%20of%20UPCL%20for%20FY%202020-21%20(18.04.2020)%20Printingwith%20Hindi.pdf
36	West Bengal ##	WBSEDCL	http://www.wberc.gov.in/sites/default/files/WBSEDCL%202017-18.pdf
		CESC	http://www.wberc.gov.in/sites/default/files/CESC_17-18_1.pdf
		DVC	https://wberc.gov.in/sites/default/files/Tariff%20Order_DVC_2014-2017_pdf%20%281%29.pdf

Note:

1. * J & K – The approved figure for the FY 2020-21 from the MYT order for 2nd Control Period FY 2016-17 to FY 2020-21 issued on 7.10.2016 has been used as the concerned SERC has not issued new Order for the FY 2020-21
2. ** Rajasthan – In the absence of approved figure for FY 2020-21, the figure for FY 2019-20 approved by the Commission under its Tariff order for FY 2019-20, issued on 06.02.2020, has been used for FY 2020-21 also.
3. # Arunachal Pradesh – Approved figure from Tariff Order for FY 2018-19 has been considered as the SERC has allowed to continue the Tariff for FY 2018-19, issued through order dated 6th Sep 2019, till further orders.
4. ## West Bengal – For WBSEDCL & CESC the figures for the FY 2017-18 approved in the Tariff Orders of FY 2017-18 have been considered as no new order has been issued by the SERC.
5. ^ Tamil Nadu – As SERC has not issued any new order subsequent to the Tariff Order for FY 2018-19, published on 11th August 2017, the approved figure for FY 2018-19 has been used for FY 2020-21 also.
6. ^^Telangana – As TSERC vide order dated 20.03.2020 extended the applicability of Tariff issued for FY 2018-19 to FY 2020-21 also, the approved figure for FY 2018-19 has been used for 2020-21 also.
7. § Jharkhand - For SAIL Bokaro, for FY 2020-21, JSERC has directed to continue with the tariff applicable for FY 2019-20 in FY 2020-21 also. As ARR for FY 2020-21 is not approved, the ARR for FY 2019-20 has been considered for this exercise.